

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 45/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of tariff of 2019-24 period in respect of 2 assets under "Transmission system for establishment of 400/220 kV GIS Sub-station at Kala in UT of DNH" in Western Region.

**Date of Hearing** : 22.5.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-I: LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I and ICT-II and 80 MVAR, 420 kV Bus Reactor and Asset-II: LILO of 2nd Ckt of 400 kV D/C Vapi-Navi Mumbai Transmission Line (i.e. Ckt-3 and 4 of LILO) alongwith associated bays at Kala Sub-station under Transmission System for establishment of 400/220 kV GIS sub-station at Kala in UT of DNH in Western Region. He submitted that tariff for 2014-19 tariff period was determined vide order dated 29.4.2016 in Petition No. 110/TT/2014 for 2x315, 400/220 kV GIS Sub-station at Kala in UT of D&NH & LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line at Kala Sub-station (multi-circuit tower)(Interim Contingency Arrangement).However, part of the asset covered in Petition No. 110/TT/2014 i.e. the Loop-out portion of transmission line alongwith associated 400 kV bays at Kala GIS Sub-station was charged and put under commercial operation on 1.3.2015 by connecting with Navsari-Magarwada portion of Navsari-Boisar Transmission line (Under



Mundra project).Therefore, the Loop-out portion of transmission line alongwith associated 400 kV bays at Kala GIS Sub-station was charged and put under commercial operation on 1.3.2015 and has been taken out from Asset-I and claimed as Asset-II in the instant petition. The actual date of commercial operation of Asset-II was 1.3.2015 and requested to approve 1.3.2015 as the COD of Asset-II and allow tariff for Asset-II accordingly. The FR apportioned approved cost is ₹18193 lakh and RCE is ₹20071 lakh. He submitted that the capital cost allowed by the Commission as on COD was ₹13413.42 lakh. The total cost allowed by the Commission in the previous order was ₹16766.55 lakh, whereas, the amount claimed in the true up petition as on CoD is ₹12706.69 lakh and ₹1622.50 lakh for Asset-1 and Asset-II respectively. The amount claimed as on 31.3.2019 is ₹16221.40 lakh and ₹1763.39 lakh for Assets-I and II respectively. He also stated that the spares are within the ceiling limit.

3. In response to query of the Commission on the issue of COD, the representative of the Petitioner submitted that the petitioner inadvertently claimed the COD for the part of the Loop-out portion of transmission line alongwith associated 400 kV bays at Kala GIS Sub-station as 31.3.2014 as they were ready on that day, but since this was charged and put under commercial operation on 1.3.2015 as Asset-II through connection with Navsari-Magarwada portion of Navsari-Boisar Transmission line of Mundra project, the Petitioner is claiming COD of Asset II as 1.3.2015 after COD of Magarwada-Kala transmission line. The Commission observed that the IDC and IEDC from 1.4.2014 to 1.3.2015 shall not be capitalized and directed the petitioner to submit the revised tariff forms for Asset-II (COD of 1.3.2015) without capitalizing IDC and IEDC.

4. The representative of the Petitioner submitted that the Petitioner has furnished the information sought by the Commission, vide affidavit dated 5.5.2020 and filed the rejoinder to the reply filed by the MPPMCL.

5. The Commission directed the Petitioner to submit the following information, on affidavit, by 10.6.2020 with an advance copy to the Respondents: -

- (i) Revised tariff forms as directed in para3 above.
- (ii) Detailed IDC discharge statement for assets covered in the instant petition with amount of drawal, rate of interest, interest against each drawal, date of drawal, interest payment date up to COD and interest payment date after COD.
- (iii) Supporting documents indicating rate of interest on ADB loans.

6. The Commission also directed the Petitioner to submit the above information within the specified time and observed that no extension of time shall be granted.



7. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-**  
(V. Sreenivas)  
Deputy Chief (Law)

